

National Company Law Tribunal

Allahabad Bench

CP NO. (CAA) 94/ALD/2017

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.12.2017**

NAME OF THE COMPANY: Sybly Industries Ltd & Ors.

SECTION OF THE COMPANIES ACT/ I & CODE: 230/232 of the Companies Act, 2013

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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CP No.(CAA)94/ALD/2017

The case is fixed today for order and is taken up in the afternoon session.

On perusal of the present company petition and representation affidavit filed by the Regional Director of the Company. We feel there appear some more clarification with regards to object and purpose of the present company scheme, which needs to be explained.

In addition to the above there seems some factual mistakes erupted in the representation affidavit of the Regional Director, which needs appropriate rectification by filing amending affidavit. The discrepancy in the present affidavit are pointed out as under:

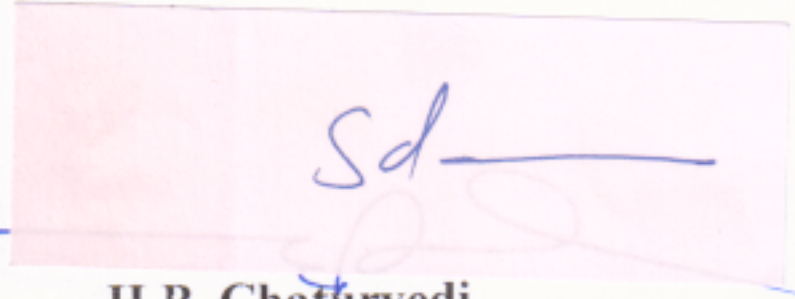
1. In para 3 of the representation affidavit, it is stated that applicant companies are having registered office in Delhi, which is stated to be in the Jurisdiction Hon'ble NCLT Allahabad, this is factually incorrect as the Registered Office of the applicant companies as shown in the present company petition situated at Ghaziabad and not in Delhi, nor this Bench is having jurisdiction for hearing the matter the relating to the ROC Delhi. Hence, this needs correction/clarification.
2. In Para 4 of the affidavit it is deposed as such that the Report of the **Registrar of the Companies Delhi** is received by the Office of the RD (N.R.) on 20.10.2017 and is Annexed with the present affidavit as **Annexure-B**. However, a perusal of such Annexure goes to show that the such report is submitted by the ROC, Kanpur in respect of the present company petition which is proper but due to inadvertently its mentioned as ROC Delhi, which needs suitable correction.

In view of this the RD (N.R.) is instructed to file supplementary/amending affidavit as per the factual position available with its record and in accordance with law.

The matter to be listed 10th January, 2018.

Dated:29/12/2017

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H.P. Chaturvedi
Member (Judicial)